

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT)No. 188 of 2019

In the matter of:

Mr. Deorao Shriram Kalkar & Anr

Appellant

Vs

ROC, Pune

Respondent

Present:

Ms Yogita Bhatia, Company Secretary and Mr. Rohit, CS for Appellant.

Mr Ramesh, Asstt ROC Pune.

ORDER

17.09.2019- Mr. Ramesh, Asstt. ROC Pune appearing in person submits that he is ready with the reply which he will be filing during the course of the day. An advance copy thereof shall be provided to the learned counsel for the appellant.

2. Process the appeal for final hearing on **22nd October, 2019.**

3. At this stage, learned counsel for appellant submits that in the prayer clause of the appeal, ROC New Delhi has been inadvertently stated in place of ROC Pune which needs to be rectified. This being a clerical mistake attributable to human error, he is permitted to rectify/amend/correct the same during the course of the day.

**(Justice Bansi Lal Bhat)
Member (Judicial)**

**(Mr. Balvinder Singh)
Member (Technical)**

Bm/nn